

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 895/GT/2025

Date: 12th November 2025

To

Additional General Manager (Commercial) NTPC Limited,
NTPC Bhawan, Core- 7, Scope Complex,
7 Institutional Area, Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff of Talcher Super Thermal Power Station Stage-I (1000 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **18.11.2025**:

- Details of proportionate cost of land of the existing project which is being used for generating power based on renewable energy as per Regulation 19 (5) (d) of the 2019 Tariff Regulations. If so, how the corresponding cost of land has been adjusted for tariff purpose, shall also be elucidated.*
- The Petitioner to comply with all the directions given by the Order dated 17.2.2025 in Petition No. 436/GT/2020, since there are information gaps in the data submitted by the Petitioner.*
- Justify the variation in claimed amount for ACE as compared to the amount previously allowed by the Commission.*
- Provide/ furnish the Certificate of obsolescence for existing asset by the OEM or (in absence of the same), Certificate from the competent authority regarding the obsolescence of the equipment.*
- Provide/furnish details of decapitalization corresponding to Add cap items claimed under sub-regulations of 25(2) of the 2019 Tariff Regulations with due linkages to Form 9A.*
- Furnish additional details with respect to the additional capitalization claimed for the period 2019-24:*

Head of Work /Equipment	Regulation	Query
Payment of additional compensation and balance interest on the enhanced compensation for land as per Court orders	26(1)(a)	Rationale for considering the same under capital cost eligible for normal ROE.

Acoustic Steam Leakage Detection (ASLD) System in Stage-1	26(1)(d) along with 76	Provide supporting documents for claim 26(1)(d).
Installation of Seepage Water recirculation System (SWRS)	26(1)(b)	Submit the reasons for delay in completion of the said activities. Also provide rationale for not projecting the said expenditure during 2019-24 period. Comply with the direction of the Commission vide order dated 19.05.2024 in petition no. 387/GT/2020," The Petitioner shall submit the scope of the works projected at the time of inception of the scheme, the scope of works completed during the period 2014-19 and works carried out, if any, during the period 2019-24, reasons for the large variation in projected expenditure and the actual expenditure, etc., at the time of truing-up of tariff along with the supporting documents".
Upgradation of ESP Stage-I	26(1)(b)	In petition 387/GT/2020 the Petitioner has submitted that the ESP upgradation was completed on 25.9.2018. Provide details of balance works. Reason for not projecting the same during 2019-24. Also provide decapitalization value of existing assets.

- g) Form-H (Statement of Additional Capitalization during five years before the end of useful life of the Project) along with justification and cost benefit analysis for proposed additional capital expenditure.
- h) Supporting documents to establish extension of life of the plant.
- i) Auditor certified (along with UDIN) Form-J and Form-S.
- j) Revised Form-13, based on actual applicable ROI without considering adjustment towards sharing benefits on refinancing.
- k) Provide basis of claim and excel computation for unrecovered depreciation.
- l) Details of expenditure incurred on account of special allowance as allowed by the Commission as per Regulation 28(3) of 2019 Tariff Regulations.
- m) Form 15 prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details, duly certified by the auditor. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided are same as shared with the beneficiaries of the generating station which was uploaded in the website.
- n) Furnish reconciliation of non-tariff income claimed as per Form-18 with audited accounts.

- o) Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*
- p) Revised Form-19, depicting Breakup of Water consumption and water charges claimed for TSTPS Stage-I and II, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation along with the quantum, rate and water charges allocated to the township/irrigation or any other purposes which are included in the above claim, reconciled with Audited Accounts. Also provide actual generation (in MUs) for both Stage I and II. Also provide bifurcation of Quantity allocated (CuM) and Actual Drawl (CuM) between stage I and II.*
- q) Computation and Basis for allocation of Ash transportation expenses towards TSTPS Stage-I and stage -II in the period 2019-24, along with details regarding award of ash transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation to be submitted for 2019-24 tariff period as per order dated 28.10.2022 in 205/MP/2021.*
- r) Reconcile claimed opening undischarged liability (as on 1.4.2019) with closing undischarged liabilities mentioned in order dated 19.05.2024 in petition no. 387/GT/2020.*

2. The Respondents shall file their replies by **21.11.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **25.11.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties